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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

No. O.A. 350/00665/2017

Date of order: 19.12.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Dilip Kumar Goswami,
Son of Late Bhabesh Chandra Goswami,
Residing at 58/3, Madhyapara, Roynagar,
Post Office and Police Station Bansdroni,
Kolkata - 700 070.

- Vs. -

1. The Union of India,
Service through the Secretary (Pension),
Department of Pensions and Pensioners 'Welfare',
Ministry of Personnel, Public Grievances and
Pension, Lok Nayak Bhawan, Khan Market,
New Delhi - 110 003.
2. The Director (PP),
Department of Pensions and Pensioners 'Welfare',
Ministry of Personnel, Public Grievances and
Pension, Lok Nayak Bhawan, Khan Market,
New Delhi - 110 003.
3. The Secretary & Chairperson,
Postal Services Board,
Department of Posts,
Ministry of Communications,
Union of India,
Dak Bhawan,
Sansad Marg,
New Delhi - 110 001.
4. The Chairman Telecom Commission & Secretary
(Telecommunications),
Department of Telecommunications,
Ministry of Communications,
Union of India,
Sanchar Bhawan,
20, AShoka Road,
New Delhi - 110 001.
5. The Member (Finance),
Department of Telecommunications,
Ministry of Communications,
Union of India,
Sanchar Bhawan,
20, AShoka Road,
New Delhi - 110 001.
6. The Director General (Postal Services),
Department of Posts,

Ministry of Communications,
Union of India,
Dak Bhavan,
Sansad Marg,
New Delhi - 110 001.

7. The Deputy Director General
(Postal Accounts & Finance),
Department of Posts,
Ministry of Communications,
Union of India,
Dak Bhavan,
Sansad Marg,
New Delhi - 110 001.
8. The Principal Controller of Communications
Accounts, Kolkata,
8, Hare Street (2nd Floor),
Kolkata - 700 001.

For the Applicant : Mr. D. Banerjee, Counsel
Ms. G. Roy, Counsel

For the Respondents : Mr. B.B. Chatterjee, Counsel

Per Ms. Manjula Das, Judicial Member:

Ld. Counsel for both sides are present and heard.

2. This O.A. has been filed under Section 19 of the Administrative
Tribunal Act, 1985 seeking the following relief:-

1. An order directing the Respondent authorities to duly and expeditiously consider the representation submitted by the applicant dated December 28, 2016 being Annexure A/8 herein and as such take immediate steps for re-fixation of the pay of the applicant, upon treating his as promoted to the post of ACCA (JTS-Group A Cadre) with effect from November 1, 2013, and further treating the applicant as superannuated from the post of ACCA and as such to pass a revised Pension Payment Order;
2. An order directing the Respondent authorities to revise and enhance the pension of the applicant on the basis of the Pension Payment Order;
3. An order directing the respondent authorities to grant to the applicant such additional amounts towards payments of salary, gratuity and leave encashment on the basis of the revised Pension Payment Order;
4. An order directing the Respondent authorities to grant interest on such revised payment of retirement benefits at such rate and for such period as may be fixed and directed by the Hon'ble Tribunal;

5. Costs and incidentals;
6. Such other or further orders as this Hon'ble Tribunal may seem fit and proper for the interest of justice.
3. At the outset, Mr. D. Banerjee along with Ms. G. Roy, Ld. Counsel for the applicant submits that the applicant has preferred several representations before the concerned authority, the last one being on 28.12.2016. The Ld. Counsel for the applicant submits that he would be satisfied if the representation dated 28.12.2016 annexed as Annexure A-9 to the O.A. is disposed of by a reasoned and speaking order to which the Ld. Counsel for the respondents have no objection.
4. By accepting the prayer made by both the Counsel\$ and without going into the merits of the case, we direct all the respondent authorities to consider and dispose of the representation dated 28.12.2016 by considering the grievances as narrated in his representation within a period of three months from the date of receipt of a copy of this order.
5. Needless to mention, that the order shall be reasoned and speaking and the same will be communicated to the applicants after arriving at a decision.
6. The O.A. is, accordingly, disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Manjula Das)
Judicial Member

SP